

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
 AT HYDERABAD

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O.A. 759/93.

Dt. of Decision: 05-11-96.

1. A. Shyam Sunder Sharma  
 2. A. Subramanyam  
 3. M. Durga Prasad Reddy  
 4. M. Venkateswara Rao  
 5. D. Ramesh Babu  
 6. Smt. R. Sadhana .. Applicants.

Vs

The Chief General Manager,  
 Telecom, A.P. Circle,  
 Doorsanchar Bhavan,  
 Nampally Station Road,  
 Hyderabad.

.. Respondents.

Counsel for the Applicants : Mr. K. Lakshminarasimha  
 Counsel for the Respondents : Mr. N. R. Deyaraj, Sr. CGSC.

CCRAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B. S. JAI PARAMESHWAR : MEMBER (JUDL.)

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ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

' Heard -

None for the applicant. Mr.V.Bhimanna, learned counsel for the respondent.

2. There are six applicants in this OA. They had appeared applied for the departmental examination for the post of Junior Telecom Officers originally scheduled to be conducted on 13th and 14th March 1993 as per Annexure-2. But that examination was postponed to 12th and 13th June 1993 by the impugned order No.TA/RE/3-5/93-I dated 18-06-93 (Annexure-1).

3. This OA is filed impugning the order No.TA/RE/3-5/93-I dated 18-06-93 (Annexure-1) postponing the examination and for a further direction to declare the result of the JTOs examination 1993 held on 12th 13th June 1993 at Hyderabad and for a consequential direction to the respondents to promote the petitioners as JTOs if they are successful in the above said examination.

4. The facts as submitted by the respondent in their counter affidavit as follows:-

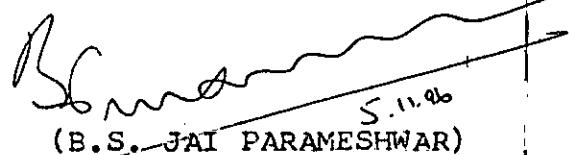
The Departmental Competitive Examination was held for recruitment of JTOs on 12-6-93 and 13-6-93 and the applicants appeared for in that examination. The question papers for the examination were the ~~kept~~ same for all the Centres/Circles through out India. It is stated that the question papers were leaked out at Ambala centre in the last minute and there was no information that the leakage had spread to other centres through the telecommunication network which was easily available. In view of that leakage of questions the department took ~~has taken~~ a decision to postpone the examination vide letter No. ADC(DE)Mesc/1/93 dated 12-6-93 (Annexure-R-1). It is stated that the examination at A.P.Circle was conducted ~~as~~ originally scheduled due to late receipt of the FAX message, and as the examination

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was cancelled by the ~~FAX~~ message dated 12-6-93, The examination conducted in A.P.Circle was also cancelled on that basis.

5. It is now stated that the departmental re-examination had been conducted for the JTOs, <sup>that</sup> and the applicants in this OA ~~had~~ <sup>ve-</sup> <sup>and that</sup> appeared in that ~~examination~~, <sup>but</sup> ~~the applicants failed to pass~~ <sup>have</sup> in the ~~examination~~. <sup>re-</sup>

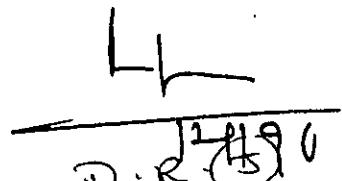
6. In view of the facts as brought out above, We find no merits in this OA and hence the OA is dismissed. No costs.

  
(B.S. JAI PARAMESHWAR)  
MEMBER (JUDL.)

  
(R. RANGARAJAN)  
MEMBER (ADMN.)

Dated : The 05th Nov. 1996.  
(Dictated in the Open Court)

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D.R. (1490)

Typing

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Checked By  
Approved by

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)

DATED: 5/11/86

ORDER/JUDGEMENT  
R.A/C.P./M.A.NO.

D.A.NO. 759/83 in

~~ADMITTED AND INTERIM DIRECTIONS~~  
~~ALLOWED~~  
~~DISPOSED OF WITH DIRECTIONS~~  
~~DISMISSED~~  
~~DISMISSED AS WITHDRAWN~~  
~~ORDERED/REJECTED~~  
~~NO ORDER AS TO COSTS.~~

YLKR